

12.11.2020

*Due to spread of Corona Virus (COVID-19) the proceedings of present case is being conducted from **camp office through video conferencing** using CISCO Webex Meet App in view of directions of Ld. Principal District & Sessions Judge, North.*

This is an application u/s 437 CrPC for grant of bail to accused Shyam @ Shyamu.

Present: Ld. APP for the State.

Ld. Counsel for accused Shyam @ Shyamu

It is submitted on behalf of accused that he is in JC since 10/07/2020 and he is falsely implicated in the present case. It is further submitted that accused has granted bail in other five case pending against him.

Ld. APP opposes the bail application stating that offence is non-bailable in nature and case property ie mobile has been recovered from the possession of accused on the basis of scientific evidence / surveillance, so there is no chances of falsely implication. Further, the co-accused is yet to be arrested.

Heard. Record perused. Reply of IO perused.

The case property is recovered and the investigation will take its own time. Considering the facts and circumstances and also considering the outbreak of Covid-19 pandemic, accused *Shyam @ Shyamu* is admitted to bail on furnishing bail bond in the sum of Rs. 40,000/- with one surety of like amount subject to the following conditions:-

Contd...

1. that accused shall not indulge into similar offence or any other offence in the event of release on bail.
2. that he shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.
3. that he shall join the further investigation, if, as and when required by IO.
4. that in case of change of his residential address, he shall intimate the Court about the same.
5. that he shall attend the Court in accordance with the conditions of the bond executed.

Copy of this order be sent to Ld. Counsel for accused through electronic mode.

(NIHARIKA KUMAR SHARMA)
MM-04 (North) Rohini Courts
Delhi/12.11.2020

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This is an application u/s 437 CrPC for grant of bail to accused Pritam.

Present: Ld. APP for the State.

Mr. Deepak, Ld. Counsel for accused Pritam.

It is submitted on behalf of accused that he is in JC since 07/11/2020 and he is falsely implicated in the present case. It is further submitted that accused is an handicapped person and his wife is also handicapped and he has small kids. The recovery is complete and only 32 quarter has been recovered. Investigation is also complete, therefore, accused may kindly be admitted on bail.

Ld. APP opposes the bail application stating that offence is non-bailable in nature and recovery is effected and 32 quarter of illicit liquor has been recovered from the possession of accused. The accused may repeat the offence, therefore, he may not be released on bail.

Heard. Record perused. Reply of IO perused.

Case property is recovered and the investigation will take its own time. Considering the facts and circumstances and also considering the outbreak of Covid-19 pandemic, accused *Pritam* is admitted to bail on furnishing bail bond in the sum of Rs. 40,000/- with one surety of like amount subject to the following conditions:-

Contd...

1. that accused shall not indulge into similar offence or any other offence in the event of release on bail.
2. that he shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.
3. that he shall join the further investigation, if, as and when required by IO.
4. that in case of change of his residential address, he shall intimate the Court about the same.
5. that he shall attend the Court in accordance with the conditions of the bond executed.

Copy of this order be sent to Ld. Counsel for accused through electronic mode.

(NIHARIKA KUMAR SHARMA)
MM-04 (North) Rohini Courts
Delhi/12.11.2020

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This is an application u/s 437 CrPC for grant of bail to accused Paramjeet Singh.

Present: Ld. APP for the State.

Mr. Akshat Sharma, Ld. Counsel for accused Paramjeet Singh.

It is submitted on behalf of accused that he is in JC since 04/10/2020 and investigation is complete, therefore, accused is no more required in JC. The accused was arrested in another case and thereafter, falsely implicated in the present case. The accused has already granted bail in another case and the recovery is effected from co-accused in both the cases and not from the accused/applicant. The accused undertakes to appear before court on each and every date, therefore, he may kindly be released on bail.

Ld. APP opposes the bail application stating that offence is non-bailable in nature and accused has involved in three cases. Further, the reply of IO is silent w.r.t recovery and status of investigation.

Heard. Record perused. Reply of IO perused.

Fresh reply be called from IO w.r.t recovery and status of investigation.

Put up on **17/11/2020**.

Copy of this order be sent to IO concerned and Ld. Counsel for accused through electronic mode.

(NIHARIKA KUMAR SHARMA)
MM-04 (North) Rohini Courts
Delhi/12.11.2020

FIR No. 484/2017
State vs Sonu @ Nitin
U/s 323/506/509/34 IPC
PS Prashant Vihar

12.11.2020

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File taken up today on application of accused Nitin Chawla seeking permission for renewal of his passport.

Present: *Presence of parties are exempted in view of outbreak of COVID-19 pandemic.*

Put up with file on **17/11/2020.**

(NIHARIKA KUMAR SHARMA)
MM-04 (North) Rohini Courts
Delhi/12.11.2020

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This is an application u/s 437 CrPC for grant of regular bail or extension of interim bail to accused Satish Dhingra.

Present: Ld. APP for the State.

Matter is fixed for filing reply regarding supplementary charge-sheet.

Reply received, perused. IO seeks time to file supplementary charge-sheet.

IO is directed to file supplementary charge-sheet within 15 days from today file compliance report of same.

Bail is already granted to accused, therefore, application stands disposed off.

Copy of this order be sent to applicant and IO concerned through electronic mode.

(NIHARIKA KUMAR SHARMA)
MM-04 (North) Rohini Courts
Delhi/12.11.2020